IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

Appeal No.269/2017

In the matter of SXD Construction (P) Ltd

....PETITIONER

SECTION:

Under Section 252

Order delivered on 10.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

ntor :

For the Respondent/Corporate Debtor:

For the Intervener

: Mr. Manish Raj, Co. Prosecutor Ms. Lakshmi Gurung, Standing Counsel for Income tax Deptt.

ORDER

Learned Counsel for the petitioner is present and represents that an advance copy of the Appeal along with annexure has been duly served on the ROC/respondent and to Income tax Department as well. Ld. Company Prosecutor has also appeared for the ROC and Ld. representative for the Income tax Department is also present and acknowledges the service of Appeal/papers and seek time for filing their observations/objections to the appeal/annexures.

Taking into consideration the said representation, 4 weeks time is granted for filing reply/observations with an advance copy to be made available to the Ld. authorized representative for the petitioner/Appellant. Petitioner/appellant to file its rejoinder within a period of two weeks thereafter.

List on 26.2.2018.

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit